

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1238 of 2019

In the matter of:

Jayprakash Vyas

....Appellant

Vs.

Prabhat Steel Traders Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant: Ms. Prachi Johri, Advocate

Respondents: Mr. Ankur Singhal, Advocate for R-1

Ms. Udita Singh, Advocate for R-2.

ORDER

12.02.2020: Time for filing of Reply is extended by one week. Rejoinder, if any, may be filed within one week thereof.

Post the matter 'for admission (after notice)' on **03rd March, 2020**.

It is made clear that further prayer for extension of time will not be entertained and the matter may be disposed of on the next date.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn